

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 776 of 2020**

**IN THE MATTER OF:**

**M/s Mateshwari Minerals**

**...Appellant**

**Versus**

**M/s Jet Granito Pvt. Ltd.**

**...Respondent**

**Present:-**

**For Appellant: Mr. Harish Jain, Advocate.**

**For Respondent: Ms. Shaili Shah, Advocate.**

**O R D E R**  
**(Virtual Mode)**

**12.01.2021** Learned Counsel for the Appellant states that he will file Rejoinder within two days. The same may be filed within two days.

Parties may file brief Written Submissions not more than three pages within two weeks. Copies of the Judgment(s), on which they want to refer and rely on, at the time of arguments, may also be filed separately.

List the Appeal 'For Admission (After Notice)' Hearing on **9<sup>th</sup> February, 2021.**

**[Justice A.I.S. Cheema]**  
**Member (Judicial)**

**[ V.P. Singh ]**  
**Member (Technical)**